ITEM NO.40+3 Court 4 (Video Conferencing) SECTION XVII-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 80/2022 in C.A. No. 2818/2020

SUPREME COURT BAR ASSOCIATION MULTI-STATE CO-OPERATIVE GROUP HOUSING SOCIETY LTD.

Petitioner(s)

VERSUS

AFTAB ALAM & ANR.

Respondent(s)

(FOR ADMISSION)

MA No. 459/2022 in MA 672/2021 in C.A. No. 2818/2020 (XVII-A)

(FOR ADMISSION and IA No.745/2022-APPROPRIATE ORDERS/DIRECTIONS)

WITH

MA 502/2022 in MA 672/2021 in C.A. No. 2818/2020 (XVII-A) (FOR ADMISSION and IA No.11610/2022-MODIFICATION OF COURT ORDER and IA No.12027/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date: 21-03-2022 These matters were called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)
Cont. Pet.

Mr. Vikas Singh, Sr. Adv.

Mr. Vinay Kumar Garg, Sr. Adv.

Dr. Abhishek Atrey, AOR

Mr. Neeraj Kumar Sharma, Adv.

Mr. Umesh Babu Chaurasia, Adv.

Mr. Arun Kumar Mishra, Adv.

Ms. Ambika Atrey, Adv.

Ms. Priyanka Sharma, Adv.

Mr. Prahil Sharma, Adv.

Mr. Rajesh Aggarwal, Adv.

Dr. B.K. Das, Adv.

Mr. Puneet Bhatnagar, Adv.

Ms. Mridul Aggarwal, Adv.

Ms. Deeksha Aggarwal, Adv.

For Respondent(s) [(R-1/applicant)]

Mr. Sachin Datta, Sr. Adv.

) Dr. Farrukh Khan, Adv.

Mr. Sachin Shanmukham Pujari, AOR

Mr. Baasir Azeez, Adv.

(applicant)

- Ms. Sadhana Sandhu, In-person
- Mr. Mohammmad Usman Siddiqui, Adv.
- Mrs. Anil Katiyar, Adv.
- Mr. Sushil Kumar, Adv.
- Mr. Bhanu Pratap Gupta, Adv.
- Mr. Sheo Kumar Gupta, Adv.
- Mr. Hooda, Adv.
- Mr. Tabrej Alam, Adv.
- Ms. Aisha Siddiqui, Adv.
- Ms. Sakeena Kidwai, Adv.
- Ms. Purnima Jauhari, Adv.

Mr Tushar Bakshi, AOR

- Mr. Vikas Singh, Sr. Adv.
- Mr. Vinay Kumar Garg, Sr. Adv.
- Dr. Abhishek Atrey, AOR
- Mr. Neeraj Kumar Sharma, Adv.
- Mr. Umesh Babu Chaurasia, Adv.
- Mr. Arun Kumar Mishra, Adv.
- Ms. Ambika Atrey, Adv.
- Ms. Priyanka Sharma, Adv.
- Mr. Prahil Sharma, Adv.
- Mr. Vikas Singh, Sr. Adv.
- Mr. Sunil Kumar Verma, AOR
- Mr. S.R. Sharma, Adv.
- Mr. C.P. Rajwar, Adv.
- Mr. Pramod Kumar, Adv.
- Ms. Mukta Sharma, Adv.
- Mr. Shailendra Tiwari, Adv.
- Mr. V.K. Shukla, Adv.
- Mr. B.S. Rajesh Agarjit, Adv.
- Mr. J.K. Chawla, Adv.
- Ms. Rashmi Sinha, Adv.
- Mr. R.K. Dhillon, Adv.
- Mr. Tarun Rana, Adv.
- Mr. Mritunjay Singh, Adv
- Mr. Mithilesh Kumar Singh, Adv
- Mr. Amit Singh, Adv.

M/S. Pratap And Co., AOR

- Mr. Dhruv Dewan, Adv.
- Mr. Rohan Batra, AOR
- Mr. Dhruv Sethi, Adv.
- Ms. Chandni Ghatak, Adv.

Mr. M.A. Chinnasamy, AOR

Mr. Sibo Sankar Mishra, AOR

Applicant-in-person

Ms. Shashi Kiran, AOR

UPON hearing the counsel the Court made the following O R D E R

- The order of this Court dated 3 September 2021 has remained to be implemented since the draft agreement between the Supreme Court Bar Association Multi-State Cooperative Group Housing Society, Supreme Towers Apartments Ownership Association and Purvanchal Construction Works Private Limited has not been executed.
- Previously, this Court had requested Hon'ble Ms Justice Gita Mittal, former Chief Justice of the High Court of Jammu & Kashmir and Ladakh to intervene in the matter and to submit a report after ascertaining the view of the members of the Society on the work of repair. In order to bring finality, we would request Hon'ble Ms Justice Gita Mittal to convene a meeting of the parties to the proposed agreement so that the terms can be finalized. The agreement shall be executed within two weeks of the finalization of terms, as directed by the order of this Court dated 3 September 2021. The Secretary, SCBA has already been authorized by the previous order dated 3 September 2021. The fees and expenses payable for the work which has been assigned to Hon'ble Ms Justice Gita Mittal shall presently be borne by Purvanchal Construction Works Private Limited.
- 3 List the Contempt Petition along with Miscellaneous Applications on 22 April 2022.

(SANJAY KUMAR-I) AR-CUM-PS (SAROJ KUMARI GAUR) COURT MASTER